

Office Notice, Office
Memorandum, of eoram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Placed For circulation
For AMIR on 4/2/94

Yeli
for Dy. Registrar

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XI
30
4/2

Dated: 4.2.94

Shri. G.S. Walia, Counsel for the
applicant.

Admit.

Issue notice to the respondents
returnable on 18.2.94 on interim relief.
Status quo till then. Reply within 30
days from the date of receipt of notice
on the respondents.

List the case for hearing on
interim relief on 18.2.94.

DASTI

M.R. Kolhatkar

(M.R. Kolhatkar)
M(A)

(M.S. Deshpande)
Vc

Dated: 18.2.94.

Shri G.S. Walia for the
applicant. Shri V.S. Masulkar for
the respondents. Shri S.R. Atre for
Respondent No. 6.

Notice issued to
all respondents on
date 2/2/94
BY
f

Contd.

Contd.

Respondents to file the
replies to the interim relief
within three weeks.

To be heard on interim
relief on 18.3.94.

Status - quo to continue
till then in respect of the
applicant.

Re/
@ 1/3

M/R Kolhatkar

(M.R. Kolhatkar)
MCA)

M.S. Deshpande
V/c

Dated: 18/3/94.

at 18/3/94
Order/Judgement despatched
to Applicant/Respondent (S)

on 22/3/94

Re/
@ 1/3

Applicant by Sh. G.S. Wadia.
Respondents by Sh. V.S. Maturkar.
Sh. Ranganathan for R-6.

Respondents to file their
reply within a period of four
weeks to the application for
condonation of delay. Status quo
to continue.

Keep the case on 17/6/94
for reply before the Registrar.

Re/
@ 22/3

18/3/94
Order/Judgement despatched
to Applicant/Respondent (S)

on 24/3/94

Re/
@ 24/3/94

R. Ranganathan
(R. Ranganathan)
MCA)

M.S. Deshpande
(M.S. Deshpande)
V/c

Date, 31.3.94

Mr. G. S. Walia for the
applicant. Mr. V. S. Hasurkar for the
respondents No. 1 to 5. Mr. B.

Rangaswathan for respondent No. 6
states that the order dt. 18.3.94
about the reply to be filed for
application for condonation of
delay is not correct. Because

there is no application for condonation
of delay and the reply was to be
on merits. The order sheet dt.

18.3.94 should be understood
as such.

Respondents want time to
file reply to the application for
interim relief. Reply within
two weeks. In the ~~me~~ meanwhile
status quo to continue.

S.O. to 17.6.94

M. R. Kolhatkar

(M. R. Kolhatkar)
MCA 1

(M. S. Deshpande)
V.C.

at 31/3/94
Order/Judgement despatched
to applicant respondent (s)
on 6/4/94

8p
124

The matter fixed on 17/6/94
for Orders hearing is adjourned
to 11/7/94 for Orders
hearing
Inform applicant and his
Advocate accordingly.

Deputy Registrar

The matter fixed on _____
for _____ hearing is adjourned
to _____ for _____
hearing
Inform applicant and his
Advocate accordingly.

Deputy Registrar

Date: 1-7-94

Mr. G. S. Walia for the
applicant. Mr. V. S. Masurkar for the
respondents. Respondents to file
reply within six weeks.

Matter be listed before
the Registrar for completion of pleadings
on 25.8.94.

(P. P. Srivastava)
M(A)

(M. S. Deshpande)
V.C.

Dated: 25-8-94

Applicant in person.
Shri V.S. Masurkar Counsel
for R-1 to R-4. Shri B.
Ranganathan Counsel for
R-6.

Reply has not been
filed. S.O. to 17.11.94.
In the mean time Counsel
for the applicant will
file statement regarding
service of OA on all the
respondents.



Dy. Registrar

Reply Filed by
Resp No. 1 to 4
recd on 16.9.94
in duplicate

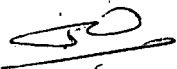
File
19.9.

Dated: 17-11-1994

Applicant in person.
Shri V.S. Masurkar, Counsel
for R-1 to 4.
Shri Ranganathan, Counsel
for R-6.

Re applicant has not
filed a statement regarding
service of notice to all the
respondents though post
was taken as early as in
February, 1994.

S.O. to 19-1-1995 for
proof of service and reply
if any from the remaining
respondents.



Dy. Registrar

Rejoinder dtd 16/1/95
filed by applicant on
16/1/95 induplicate.

2/19/11

Dated: 19-1-1995

Applicant in person
Mr V.S. Masurkar
Counsel for the R-1 to 4.

None for R-6 and
other private respondents.

Counsel for applicant
has not yet filed proof
of service in respect of
all the respondents
and hence pleadings
are not completed. He

he ought to have
submitted a statement
in this respect for
taking decision on
completion of pleadings.
As this is not done,
place the matter
before the Tribunal for
orders on 3-2-1995.

Mr V.S. Masurkar counsel
has filed his note of
appearance today.

SD
Dy. Registrar

Per Tribunal

Date: 28/1/95

Applicant in person / by Mr. Wabra,
Advocate / Respondent by Mr. Masurkar (C)
Council. ~~Shri Masurkar~~
The matter adjourned to 28/2/95
for order on completion of pleading

48
Dy. Registrar

Per Tribunal

Date:

Applicant in person / by
Advocate / Respondent by
Council.

The matter adjourned to
for

Dy. Registrar

Per Tribunal

Date:

Applicant in person / by Mr. Wabra,
Advocate / Respondent by Mr. Masurkar
Council. for wait of time
The matter adjourned to 31/3/95
for final completion of pleading

11
Dy. Registrar

Dated: 31-3-95

Sl No. 12.

Sh. C. S. Wadia, Counsel for the applicant. Sh. V. S. Masurkar, Counsel for the respondents No 1 to 4.

Applicant has filed an affidavit ~~re~~ stating that the copy of application has been served on other respondents. Registry may take necessary action. List the case before the

V.E.

Form 13

Registrar on 8.6.95.

31/3/95
order/Judgement despatched
to Applicant/Respondent (s)
on 6/4/95

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(3)

Recd. Reply dtd 20/4/95
on behalf of Respondent No. 6.
with service to applicant.

R
19/4
dated 8-6-95

Applicant in person.
Mr. V. S. Masurkar, Counsel for
R-1 to 4. Reply on behalf
of R-1 to 4 & R-6 have already
been received. Shri Wadia,
counsel for applicant, have
filed proof for having served
notice & OA to all the
respondents. No reply from
R-5, 7, 8 & 9. The matter be
remitted in sine-die list.
At the time of fixing the
date of hearing notice
may be issued to R-4 to
9 & applicant.

Deputy Registrar

P.T- Dt. 16.10.2000

on matter is taken
out in size direction
fixed by F.A. on
14.11.2000. Issue
allowed as per

By
117

Notices issued to
Applicant/Respondents on
31/10/00

2/11/00

O.A. 121/94..(17)

14.11.2000

Applicant by Shri G. S. Walia. Official Respondents by Shri V. S. Masurkar. Private Respondents by Shri S. R. Atre.

Applicant's counsel seeks adjourned.

Allowed.

List the case for final hearing on 13.12.2000.

(Smt. Shanta Shastri) (S.L.Jain)
M(A). M(J).

os*

O.A. 121/94..(9)

13.12.2000

Applicant by Shri G.S. Walia. Respondents by Shri K.R. Yelwe for Shri V.S.Masurkar.

Applicant's counsel seeks adjournment.

Allowed as a last chance. Applicant's Counsel stated that a date in the month of February, 2001 be given so that he can seek instructions from his client whether he wants to continue with the proceedings or withdraw it.

Adjourned to 13.02.2001.

(Smt. Shanta Shastri) (S.L.Jain)
Member (A) M(J).

os*

3) 13/2/2001

on request made on behalf
of advocate for private
Respondents, case adjourned.

counsel on behalf of
Applicant and official respondents
present.

case posted to 28/3/2001.

S.K.I. Naqvi
(S.K.I. Naqvi)
M(J)

Pand
(B.N. Bahadur)
M(A)

os

28-3-2001 (16)

Shri G.S. Walia who is the applicant's
counsel appears and states that he pleads
no instructions for and on behalf of
applicant.

Respondents by Shri V.S. Masurkar.

Shri Walia also stated that
applicant has retired. In the circumstances,
DA stands dismissed in default of
appearance of the applicant. No costs.

28/3 L-7
(Smt. Srshastri)
M(A)

S.H. Jain
(S.H. Jain)
M(J)

Order/Judgement despatched
to Applicant's Agent (s)
on 21/4/01